

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219- CP 114 of 2018
ITEM No.220- IA/41(AHM)2022
ITEM No.221- Cont.A/2(AHM)2023 in IA/41(AHM)2022
ITEM No.222- CONT.A./5(AHM)2023 in IA/41(AHM)2022
ITEM No.223- IA/71(AHM)2023
ITEM No.224- IA/14(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Gopal Dhirajlal Vadalia & Ors

.....Applicant

V/s

Prabhat Solvent Extraction Industries Pvt Ltd & Ors

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv. in CP
114 of 2018

Mr. Navinchandra Dayalal Vadalia (Party in person)

Ms. Nisha Vadalia (Party in person)

For the Respondent

: Mr. Ravi Pahwa, Adv. for R-1.

Mr. Arjun Sheth, Adv. - R- 9 In CP 114 of 2018

Mr. Anuj Trivedi, Adv. for R-5 to 8

Mr. Pawan Godiawala, Adv

ORDER

CP 114 of 2018

Learned counsel for the petitioner is directed to file english translation of sale deeds in Gujarati language which were filed with the petition as sought by one of the respondents.

List for further consideration on 03.10.2024

IA/41(AHM)2022, Cont.A/2(AHM)2023 in IA/41(AHM)2022, CONT.A./5(AHM)2023 in IA/41(AHM)2022, IA/71(AHM)2023, IA/14(AHM)2024

Learned counsel for the applicant states that one of the parties is reported to be dead, so the applicant has to take necessary steps for modification of the parties listed. Parties in person who appeared in all the IAs as applicant have filed many iAs and also contempt petition are directed to file an affidavit of their requirement of modifications/documents in the next hearing by serving notice to all parties, in the

main application and in IA 41 of 2022. Let the compliance amendments be done by all parties and replies submitted along with a short synopsis.

List for further consideration on 03.10.2024

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**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

-sd-

**CHITRA HANKARE
MEMBER (JUDICIAL)**